

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3475
ANSWERED ON:04.08.2014
PENALTIES ON TELECOM COMPANIES
Biju Shri Parayamparanbil Kuttappan

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the total revenue earned by the Government from various telecom companies under various heads/charges during the last three years and the current year, head-wise; ddx
- (b) the total amount outstanding including spectrum charges, licence fee and interest against the telecom operators which have not paid the amount, operator-wise;
- (c) whether the Government has proposed to penalise the defaulting operators which have not paid the amount and issued notices to them;
- (d) if so, the details of notices issued and penalties imposed on defaulting telecom operators, operator-wise; and
- (e) the steps taken/being taken by the Government to recover its dues from the telecom operators?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY & LAW AND JUSTICE

(SHRI RAVI SHANKAR PRASAD)

- (a) The total revenue earned by the Government from various telecom companies under various heads/ charges during the last three years and the current year, head –wise; is given at Annexure "I & II".
- (b) The total amount outstanding including spectrum charges, license fee and interest against the telecom operators which have not paid the amount, operator- wise; is given at Annexure- "III & IV"
- (c) Yes Madam.
- (d) Details of demand notices issued and penalties imposed on defaulting telecom operators are given at Annexure "IV"
- (e) Following action has been taken by the Government to recover its dues from the telecom operator:-
 - # Issue of show causes Notices.
 - # Encashment of Bank Guarantees.
 - # Contesting stay orders before Hon'ble Telecom Dispute Settlement and Appellate Tribunal, Hon'ble High courts and Hon'ble Supreme Court of India defending the court cases against the demands issued by department.